



The Jammu and Kashmir Legislative Council Chairman's Emoluments Act,
1962

Act 28 of 1962

Keyword(s):
Chairman, House, Maintenance

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**THE JAMMU AND KASHMIR LEGISLATIVE COUNCIL
CHAIRMAN'S (EMOLUMENTS) ACT, 1962**

ACT NO. XXVIII OF 1962

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ACT NO. XXVIII OF 1962

[Received the assent of the Sadar-i-Riyasat on 17th
November, 1962 and published in Government
Gazette dated 17th November, 1962.]

An Act to provide for the salaries and allowances of the Chairman of the Jammu and Kashmir State Legislative Council.

Be it enacted by the Jammu and Kashmir State Legislature in the Thirteenth Year of the Republic of India as follows :—

1. **Short title.**—This Act may be called the Jammu and Kashmir Legislative Council Chairman's (Emoluments) Act, 1962.

2. **Definitions.**—In this Act—

(a) "Chairman" means Chairman of the Jammu and Kashmir State Legislative Council ;

(b) "house" includes the staff quarters and other buildings appurtenant thereto ;

(c) "maintenance" in relation to a house shall include the payment of local rates and taxes and charges for electricity and water.

3. **Salaries and allowances of Chairman.**—(1) There shall be paid to the Chairman a salary, free of income-tax, at the rate of one thousand rupees per mensem and an allowance of 1 [rupees] 2 [six] hundred per mensem] to cover the cost of petrol or diesel oil for journey within a radius of ten miles from headquarters.

(2) The Chairman shall be provided with free furnished house, the maintenance charges of which shall be borne by the Government. The Government may also allow him to continue in free occupation of the house provided to him for a period not exceeding fifteen days from the date of his ceasing to be the Chairman.

(3) The Chairman shall be entitled to the use of a State car, the expenses on the maintenance and propulsion of which be borne by the Government :

1. Substituted by Act IV of 1969 for "rupees two hundred per mensem".
2. Substituted by Act XII of 1974, S. 5.

Provided that if the Chairman uses his own car, he shall in that case be entitled to such additional allowances as may be prescribed under the rules made by the 1[Governor.]

4. Advance for motor cars.—There may be paid to the Chairman by way of a repayable advance such sum of money as may be determined by rules made in this behalf by the 1[Governor] for the purchase of a motor car in order that he may be able to discharge conveniently and efficiently the duties of his office.

5. Sumptuary allowance to the Chairman.—The 1[Governor] may, by rules made in this behalf, provide for the grant of such sumptuary allowance per mensem as he may deem fit to the Chairman.

6. Power to make rules.—The travelling allowance including daily allowance of the Chairman as well as his rights in respect of leave and leave allowance shall be regulated in accordance with such rules as may be framed by the 1[Governor.]

1. Substituted by the Constitution of Jammu and Kashmir (Sixth amendment) Act, 1965.

